

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. OA 350/01632/2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

B/VAISAKHI NAG (BANERJEE)

VS

UNION OF INDIA & ORS.

For the applicant : Mr.J.R.Das, counsel

For the respondents : Mr.S.Banerjee, counsel

Order on : 24.6.15

O R D E R

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard ld. Counsels for the parties.
3. During the course of hearing the ld. Counsel for the respondents invited my attention to para 15 of the reply which reads as under :

"It is also decided that the case of Smt. Nag will again be placed before the CRC meeting for reconsideration of her case of compassionate appointment in PA/SA cadre against the earmarked vacancies of 2015-2016."

4. The ld. Counsel for the applicant submits that he would be satisfied if a direction is given by the respondents to place the matter before the next Circle Relaxation Committee meeting.

5. Accordingly it is ordered that the respondents shall place the matter before the next Circle Relaxation Committee meeting and communicate to the applicant the decision so taken, immediately thereafter. No order is passed as to costs.

(BIDISHA BANERJEE,
MEMBER (J)

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